

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-OCW-27-2020

Mr. Govind Vithal Sawant Applicant

Versus

Mr. Vishnu Anant Dessai and Ors. Respondents.

Shri J.E. Coelho Pereira, Senior Advocate with Shri Sagar Rivankar, Advocate for the applicant.

Shri C. Angle, Advocate for the original petitioner/ respondents no.1 and 2.

Coram:- NUTAN D. SARDESSAI, J.

Date :- 12nd June,2020

P.C.:

Shri C. Angle, learned Advocate waives notice on behalf of the respondents no.1 and 2.

2. Heard Shri J.E. Coelho Pereira, learned Senior Advocate. It was his contention that activities are being carried out in the suit property bearing no.17/0 of Village Borim, Goa by using bulldozer and that pending the hearing and disposal of the petition, the applicant is required to be secured with some interim measures. Looking to the

photographs on record, the respondents to this application are directed to maintain status quo till the returnable date.

3. Stands over on 26/06/2020.

NUTAN D. SARDESSAI,J.

mv